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Date: 24/08/2025

Samir Kumar Majumder Vs Union Of India And Ors.

Court: Tripura High Court

Date of Decision: Dec. 7, 2020

Acts Referred: Constitution Of India, 1950 â€" Article 226

Central Civil Services (Conduct) Rules, 1964 â€" Rule 3(i), 3(ii), 3(iii), 3(2)(ii)

Central Civil Services (Pension) Rules 1972 â€" Rule 9 Payment Of Gratuity Act, 1972 â€" Section 7, 7(3A)

Hon'ble Judges: S. Talapatra, J

Bench: Single Bench

Advocate: R. Purkayasta, B. Majumder

Final Decision: Partly Allowed

Judgement